

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2009
CA No.

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE PARTIES: Shri Vijay Nanalal Shah
V/s.
M/s. Anchor Paper Mills Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Lata Bade	Advocate for petitioner	

Order

CP No. 40/397-398/CLB/MB/MAH/2009

The Petitioner Counsel is present stating that she has been newly appointed by the Petitioner and she would file Vakalatnama during the course of the day.

Since the matter has come first time before NCLT, the Petitioner is directed to communicate this order to the Respondents, so as to enable them to appear on the next date of hearing.

The pleadings are complete by the parties in original Petition. But whereas, the Petitioner filed an amendment application in the year 2014 to implead one Bazargaon Pulp & Paper Mills Ltd. and M/s. Décor Paper Mills Ltd. alleging that the machinery brought from U.K. for setting up R1

Company, were already sold to R-2 to 5. For there being an objection for such impleadment, *CA 233/2014 will be heard before hearing main CP.*

Wherein pleadings are complete and ready for hearing, accordingly this Bench posts this Company Petition and CA 223/2014 for hearing on 06.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

Sd/-

V. NALLASENAPATHY

Member (Technical)